

[Translation]

### MPLADS

4376. DR. SATYANARAYAN JATIA : Will the MINISTER OF PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the provisions for fixing responsibility of getting the recommended work done, fixing of time limit, remedial measures for not completing the work, negligence of work, review and punishment to be given under the Member of Parliament Local Area Development Scheme;

(b) the time fixed for releasing the annual allocation each year under the said scheme;

(c) whether the funds have been made available or will be made available to the concerned district collector for this year, 1996-97; and

(d) whether there is any provision which ensures that the funds which are made available do not lapse and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) Para 3.1 of the guidelines on MP Local Area Development Scheme provides that upon receipt of the recommendations from the concerned MP regarding the works to be executed in the District, the collector will proceed to get them implemented through Government agencies in the District by following the established procedures including those relating to grant of technical sanction and accord of administrative approval. Again as per para 3.3 of the guidelines, since the works under the scheme are to be implemented by different State Govt. agencies, the District Collectors of the respective districts would be responsible for the coordination and overall supervision of the works under the scheme at the district level. Further, the District Collectors and the implementing agencies will be accountable for the successful implementation of the works and also for proper use of the funds under the scheme. The normal financial and audit procedures would apply to all actions taken under the scheme. However, as the collectors as well as officers of the implementing agencies are under the administrative control of the State Govt. action if any for award of punishment for negligence can be taken only by the concerned disciplinary authority in the State Govt. Complaints as and when received from the MPs are brought to the notice either of the concerned collector or the State Government as the case may be for taking necessary action at their end.

(b) As per para 5.2. of the guidelines on the scheme, the funds by the Department of Programme Implementation are to be released twice a year on the basis of physical and financial progress of works under implementation and further requirement of funds for

works. There is, however, no fixed time stipulated in the guidelines for releasing the funds under the scheme:

(c) Orders have been issued sanctioning the release of the first instalment of Rs.50 lakhs for the year 1996-97, which will be actually released on receipt of requisition from Collectors.

(d) As per para 5.1 of the guidelines, the funds released by Govt. of India under the scheme are non-lapsable. The funds once released have to be normally surrendered in case these do not get spent during the concerned financial year. However, the funds under the scheme which are non-lapsable, need not be surrendered even if these do not get spent after their release and can be carried forward for the next financial year.

### Corruption in CAT

4377. SHRI SUSHIL CHANDRA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have received complaints regarding corruption prevailing in the Central Administrative Tribunal;

(b) if so, the action taken by the Government thereon; and

(c) whether any action has been taken so far against any of the members of the tribunal in the context of allegations of corruption?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) and (b). Some complaints of general nature levelling charges of corruption in the Central Administrative Tribunal (CAT) were received by the Government. Depending on the type of allegations, while in some cases, comments of the Chariman, CAT were sought for further examination, in other cases, the complaints were referred to the Chairman of the Tribunal for taking appropriate action.

There has been no case so far to imple action against any of the Members of the Tribunal in the context of allegations of corruption while working in the Tribunal.

### Promotion of Hindi

4378. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether none of the annual programme for progressive use of Hindi during the last 22-23 years has been completed to this day and if so, the reasons therefor;

(b) the time by which Hindi consultative committee is likely to be constituted; and